

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of November, 2024 (25.11.2024 to 29.11.2024)

Link for the Hearing dated 28.11.2024:

https://teams.microsoft.com/l/meetup-join/19%3ameeting_YmM2N2NkZjYtODQ0OC00Y2I0LTgzMTMtNmQ1MTIjY2U4MzQ4%40thread.v2/0?context=%7b%22Tid%22%3a%2247858796-c561-4a60-bd5a-43d59720acb1%22%2c%22Oid%22%3a%2298267659-474d-4fe7-a7fe-be3b88e76c6b%22%7d

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Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
26.11.2024 Tuesday At 10.30 A.M. Miscellaneous Petitions Through online Video Conferencing	1.	378/MP/2024	BYPL	Petition under Section 79(1)(b), (f) read with Section 61 and Section 63 of the Electricity Act, 2003, as well as the Central Electricity Regulatory Commission (Conduct of business) Regulations 1999 for downward revision and rationalization of tariff adopted by this commission in its order dated 28.2.2020 in Petition no. 187/AT/2019 (<i>On admission</i>)
	2.	379/MP/2024	BRPL	Petition under Section 79(1)(b), (f) read with Section 61 and Section 63 of the Electricity Act, 2003, as well as the Central Electricity Regulatory Commission (Conduct of business) Regulations 1999 for downward revision and rationalization of tariff adopted by this commission in its order dated 28.2.2020 in Petition no. 187/AT/2019 (<i>On admission</i>).
	3.	260/MP/2024	RTL	Petition under Section 79 including Section 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11 and 16 of the Transmission Service Agreement dated 02.12.2021 (TSA), seeking extension of Scheduled Date of Commercial Operation (SCOD) of the Transmission Project and compensation on account of occurrence of Force Majeure and Change in Scope and other consequential reliefs (<i>On admission</i>).
	4.	262/MP/2024	WR-NRPTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 27.04.2017, related to NEW WR-NR 765 kV Inter-Regional Corridor (<i>On admission</i>).
	5.	264/MP/2024	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in respect of Chutak Power Station (<i>On admission</i>)
	6.	265/MP/2024	DVC	Petition under section 62 and 79(1) (a) of the Electricity Act, 2003 read with Regulation 22 and Regulation 9 (4) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking condonation of delay of Twenty-Four (24) months in declaring commercial operation date of tubed coal mines limited and approval of input price of coal supplied from tubed open cast coal mine for the period from date of commercial operation i.e., 01.04.2024 to 31.03.2029 (<i>On admission</i>).
	7.	266/MP/2024	NTPC	Petition under Regulation 9 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 ("Tariff Regulations 2024) seeking approval of input price of coal supplied from Chatti-Bariatu Coal Mine to end use generating station i.e., Barh-II STPS for the period from Commercial Operation Date i.e., 01.04.2024 to 31.03.2029 (<i>On admission</i>).

	8.	267/MP/2024	TPTL	Approval for establishment of Transmissions line (<i>On admission</i>)
	9.	269/MP/2024	NEEPCO	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 65, 66 and 68 Of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking Compensation for loss of Capacity charge on account of inadequate availability of fuel/gas in terms of Regulation 76 (power to relax) of the CERC (Terms and Condition of tariff) Regulations, 2019 in respect of the Tripura Gas Based Power Station (<i>On admission</i>).
	10.	220/MP/2019	NHDC	Petition for Recovery of Shortfall in Energy Charges in comparison to fifty percent of the Annual Fixed Cost (AFC) for reasons beyond the control of generating station during the FY 2017-18 and 2018-19 in respect of Indira Sagar Power Station (Remand matter) .
	11.	267/MP/2019	NHDC	Petition for Recovery of Shortfall in Energy Charges in comparison to fifty percent of the Annual Fixed Cost (AFC) for reasons beyond the control of generating station during the FY 2017-18 and 2018-19 in respect of Omkareshwar Power Station (Remand matter).
	12.	155/MP/2022 alongwith I.A.Nos.38/2022 & I.A.No.23/2024	IR	Petition for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017(Interlocutory application for interim directions and I.A. moved by Jindal India for dismissal of the Petition).
	13.	194/MP/2022	JIPTL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.
	14.	204/MP/2024	AMPEG	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 12.04.2022 between AMP Energy Green Five Pvt. Ltd and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.09.2021 and the Order dated 19.04.2021 passed by the Supreme Court in WP(C) No. 838 of 2019 pursuant to this Commission's Order dated 08.03.2023 in Petition No. 245/AT/2022.
28.11.2024 Thursday At 10.30 A.M. Miscellaneous/ Review Petitions Through online Video Conferencing	1.	27/RP/2024	KTL	Petition seeking review of order dated 19.5.2024 in Petition No.377/MP/2022. (<i>On admission</i>)
	2.	29/RP/2024	CTUIL	Petition seeking review of order dated 20.1.2024 in Petition No.113/MP/2020(Interlocutory application for condonation of delay in filing the review Petition) (<i>On admission</i>).
	3.	28/RP/2024 alongwith I.A.No.81/2024	WBSETCL	Petition seeking review of order dated 8.2.2023 in Petition No.255/TT/2021(Interlocutory application for condonation of delay in filing the review Petition) (<i>On admission</i>)
	4.	30/RP/2024	PGCIL	Petition seeking review of order dated 30.5.2024 in Petition No.193/TT/2023. (<i>On admission</i>)
	5.	91/MP/2024	ASHL	Petition under section 79 of the Electricity Act 2003 before this Commission for (i) an in-principle approval of certain events as events of Change in Law and (ii) an appropriate mechanism for appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events in terms of Article 12 of the Power Purchase Agreements signed between the Petitioners and Solar Energy Corporation of India Limited along with carrying cost and interest on carrying cost.
	6.	434/MP/2024	GETCO	Petition under Section 79 (1) (c) of the Electricity Act 2003, read with Regulations 41 and 42 of the CERC

			(Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and the relevant Provisions of the Conduct of Business Regulations, 2023.
7.	406/TD/2024	EEMIPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading licence.
8.	340/TL/2024	KIVCPTL	Petition under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission licence to Khavda IV C Power Transmission Limited
9.	341/AT/2024	KP IV CPTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Khavda IV C Power Transmission Limited
10.	188/MP2019 alongwith I.A.No.66/2019	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.09.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. (TUL), pursuant to the Power Purchase Agreement (PPA) dated 28.07.2006 between PTC and TUL and the Bulk Power Transmission Agreement (BPTA) dated 04.06.2010 signed between Power Grid Corporation of India Ltd (PGCIL), PSPCL, other DISCOMs of Uttar Pradesh, Rajasthan & Haryana and PTC (Interlocutory application for interim directions).
11.	223/MP/2022	NLCIL	Petition seeking approval for Lignite input Price for the period 01.04.2019 to 31.03.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021.
12.	9/RP/2015	NLCIL	Review under Section 94(f) read with Regulation 103(1) of the CERC (Conduct of Business) Regulations 1999 of Order dated 7.5.2015 in Petition No. 68/MP/2013
13.	111/MP/2024	RSPPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
14.	112/MP/2024	RSOPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
15.	15/RP/2024 alongwith I.A.No.97/2024	RSPPL	Petition for review of the Order dated 18.3.2024 in Petition No.111/MP/2024 (Interlocutory application for interim directions).
16.	16/RP/2024 along gwith I.A.No.47/2024	RSOPL	Petition for review of the Order dated 18.3.2024 in Petition No. 112/MP/2024(Interlocutory application for interim directions).
17.	9/RP/2024	KTL	Petition seeking review of order dated 31.12.2023 in Petition No.237/MP/2021.
18.	18/RP/2024	KPTCL	Petition seeking review of order dated 21.6.2023 in Petition No.10/TT/2019
19.	33/RP/2023	NTPC	Petition for review of order dated 26.7.2023 in Petition No. 402/GT/2019.

	20.	10/RP/2024	NTPC	Petition for review of the Commission's order dated 11.1.2024 in Petition No.391/GT/2020 in the matter of revision of tariff for the period 2014-19 in respect of Farakka Super Thermal Power Station Stage-III (500 MW).
	21.	12/RP/2024	GRIDCOs	Petition for review of the Commission's order dated 11.1.2024 in Petition No.391/GT/2020 in the matter of revision of tariff for the period 2014-19 in respect of Farakka Super Thermal Power Station Stage-III (500 MW).
	22.	20/RP/2023	GRIDCO	Petition for review of order dated 17.4.2023 in Petition No. 698/GT/2020.
	23.	29/RP/2023	NTPC	Petition for review of order dated 27.4.2023 in Petition No. 441/GT/2020.
	24.	17/RP/2024	RVPNL	Petition for review of the Order dated 14.3.2024 in Petition No. 161/TT/2021.
	25.	19/RP/2024	RVPNL	Petition for review of the Order dated 20.3.2024 in Petition No. 212/TT/2022.
	26.	24/RP/2023	NTPC	Petition for review of order dated 29.3.2023 in Petition No. 392/GT/2020.
	27.	16/RP/2023	GRIDCO	Petition for review of order dated 29.3.2023 in Petition No. 392/GT/2020.
28.11.2024 Thursday At 2.30 P.M. Miscellaneous Petitions Through online Video Conferencing	28.	242/MP/2024	ASEBOPL	Petition under Sections 79 of the Electricity Act, 2003 seeking for quashing of the 3 Bills/ Invoices dated (i) 22.03.2024; (ii) 22.03.2024 and (iii) 02.04.2024 issued by the Central Transmission Utility of India Limited (CTUIL), cumulatively of Rs. 2,62,71,559/- and for a declaration that the Petitioner has no liability towards payment of transmission charges corresponding to its Long Term Open Access/ General Network Access Quantum of 600 MW
	29.	216/MP/2024 alongwith I.A. No.66/2024	RSVPL	Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory application for urgent listing and interim reliefs).
	30.	271/MP/2024	AXPPL	Petition under Section 79(1) (c) and 79 (1) (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023. to quash the impugned Invoice dated 22.3.2024 for the Month of February 2024, impugned Invoice dated 22.3.2024 for the month of March, 2024 and impugned Invoice dated 2.4.2024 issued for the month of April, 2024 by CTUIL.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Legal)
26.11.2024